

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A.No. : 311/96.

Date of Decision: 04.04.1996.

Shri C. R. Kurup, Petitioner

Shri Ramtek for Shri K.K.Pillai, Advocate for the Petitioner.

versus

Union Of India & Others Respondents.

Advocate for the Respondents.

Coram:

The Hon'ble Mr. B. S. Hegde, Member (J).

~~Other Hon'ble Member~~

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?

B. S. Hegde
(B. S. HEGDE)
MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
GULESTAN BLDG. NO. 6, 3RD/4TH FLOOR,
PREScot ROAD, FORT, BOMBAY - 400 001

ORIGINAL APPLICATION NO.: 311/96.

Dated, this Thursday, the 4th day of April, 1996.

CORAM : Hon'ble Shri B.S. Hegde, Member (J).

Shri C. R. Kurup ... Applicant

Versus

Union Of India & Others ... Respondents.

Appearance :

1. Shri Ramtek for Shri K.K. Pillai,
Counsel for the applicant.

: ORDER :

(PER.: SHRI B.S. HEGDE, MEMBER (J))

1. The Learned Counsel for the applicant states that pursuant to the direction of the Tribunal vide dated 22.03.1996, the appeal pending before the competent authority has not yet been disposed of. In our earlier order dated 22.03.1996 we made it very clear that the respondents shall not operate the order passed by the Estate Officer on 23.02.1996 till the disposal of the appeal. In the circumstances, the applicant is allowed to continue in the quarter till the disposal of the appeal. The respondents are directed to dispose of the appeal and thereafter take appropriate action as deemed fit.

2. The O.A. is disposed of with the above directions.
No order as to costs.


(B. S. HEGDE)
MEMBER (J).

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